## NATIONAL COMPANY LAW TRIBUNAL CHENNAI BENCH CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW BOARD, CHENNAI HELD ON 16/12/2016 AT 10.30 AM

PRESENT: SHRI. K. ANANTHA PADMANABHA SWAMY, MEMBER – JUDICIAL SHRI CH. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL

APPLICATION NUMBER

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**PETITION NUMBER** 

: TCP/193/2016

NAME OF THE PETITIONER(S)

: Subbaraj Srinivasan

NAME OF THE RESPONDENT(S)

: M/s Lotus Real Promoter Private Limited & 6 others

UNDER SECTION

: 397/398 of CA 1956 and 58/59 of CA 2013

S.No. Name (in Capital)

Represented by

Signature

(G.V. MOHAN & WAR

Course for PetAlor

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2) E. MURALIDHARAN

Counsel for 5th Respondent

## **ORDER**

Counsel for petitioner present. Counsel for R5 present. Counsel for petitioner caused notice on R2 & R6 in newspapers both English and vernacular language. The newspapers containing the said advertisements are taken on record. R2 and R6 are called but absent. The Bench is satisfied that due service has been effected on R2 & R6. So, they are proceeded ex parte. Regarding the notice sent to R3, counsel for petitioner prayed time for filing proof of delivery. Time extended at request. Put up on **04.01.2017** at **10.30** A.M.

(Ch. Md. Sharief Tariq) Member (Judicial)

(K.Anantha Padmanabha Swamy) Member (Judicial)